

[*Translation*]

**Implementation of Recommendations of Fourth Pay Commission**

2022. SHRISANTOSH KUMARGANGWAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether recommendations of the Fourth Pay Commission have not been fully implemented in case of railway employees;

(b) if so, the details in this regard alongwith reasons therefor; and

(c) the steps being taken for early implementation of the same?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) to (c). Railwaymen are Central Government employees. The recommendations of the Fourth Central Pay Commission as accepted by the Government have normally been adopted and implemented by this Ministry for the Railway employees.

**Sale of Tickets**

2023. SHRI RAJMANGAL MISHRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the amount of penalty on the ticketless passengers has been increased from 14 Rupees to 54 Rupees;

(b) whether more tickets have been sold than the capacity of the coaches at various railway stations, particularly at Siwan railway station in North Eastern Railway and the passengers have to face a lot of difficulties as a result thereof; and

(c) if so, the action taken/proposed to be taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) The Railways Act, 1989 effective from 1.7.90 stipulates a minimum excess charge of Rs. 50/- as against Rs. 10/- in the old Act.

(b) and (c). Tickets are issued on payment of fare subject to the condition of availability of accommodation.

**Development of Patna Airport**

2024. SHRI SHAILENDA NATH SHRIVASTAVA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether several schemes for the modernisation expansion and carrying out special repairs works at Patna Airport are pending with Union Government since 1983;

(b) if so, the action taken thereon; and

(c) the schemes which Government propose to take up for the development of Patna Airport during 1990-91 and the total expenditure likely to be incurred thereon?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir.

(b) Does not arise.

(c) At present, Patna has all the modern passenger, navigational landing facilities. The work relating to installation of conveyor belt for baggage handling in the domestic terminal is in progress.

[*English*]

**Misuse of Government Vehicles**

2025. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) the steps taken to stop the misuse of Government vehicles in various departments under his ministry;

(b) whether any rules have been framed in this regard;

(c) whether the existing rules are considered adequate to stop the misuse of Government Vehicles; and

(d) if not, what further remedial measures are proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) and (b). Rules regulating the use of staff cars already exist. These Rules specify as to which journeys shall be regarded as having been performed on duty, maintenance of Log Books etc. Also, instructions issued by the Ministry of Finance from time to time are suitably adopted.

(c) Yes, Sir.

(d) Does not arise.

#### Supply of Ethylene Oxide by I.P.C.L.

2026. SHRI HARIN PATHAK: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Indian Petro Chemicals Corporation Limited has reduced the quota of Ethylene Oxide to their existing industrial clients and if so, the details thereof and the reasons therefor;

(b) whether any guidelines have been issued to the IPCL for supplying Ethylene

Oxide to various industries and if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) to (c). Indian Petrochemicals Corporation Limited (IPCL) have not reduced the allocated quota of ethylene Oxide to their customers. However, when the product availability is lower than the total commitments, then proportionate cuts are imposed on a uniform basis. No specific guidelines to IPCL are considered necessary.

[Translation]

#### Construction and Conversion of Rail Lines in Uttar Pradesh

2027. SHRI KALPNATH SONKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to construct new rail lines and convert the metre gauge rail lines into broad gauge during the Eighth Plan in Uttar Pradesh;

(b) if so, the details thereof; and

(c) the length of rail lines likely to be constructed as well as converted?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) to (c). Following new lines and gauge conversions in U.P. have been approved earlier and work on the same would be continued during 8th Plan.

#### *New lines*

		<i>Length</i>	<i>Cost Rs. in Crore</i>
1	2	3	4
1.	Rampur-New Haldwani (with gauge conversion of Lalkua-Kathgodam)	87 Km	56.00